

[Shrimati Lakshmi Menon]

of Shri Subbaiah, he was allowed to interview him in jail and so he was able to file his election papers as a candidate. Shri Subbaiah interviewed him twice. We have even requested him to make an appeal for bail and most likely the court might grant him the bail so that he may be free at the time of election. It is not possible for us to ask the judiciary as to what the judiciary should do because that would be interfering with the work of the judiciary.

Regarding the other things alleged, they are very vague allegations in which all sorts of interference have been attributed to the Police, such as, partisan attitude of the Police etc. All these things have been found not correct.

I want to assure this House on behalf of the Prime Minister that every effort is being made to have fair and free elections in Pondicherry, and our Chief Commissioner is keeping us constantly in touch with what is happening there and is himself taking care to see that fair and free elections are assured.

12.10½ hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

The Deputy Minister of Defence (Sardar Majithia): Sir, on behalf of Shri V. K. Krishna Menon I beg to move:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of

their election subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

Mr. Speaker: The question is:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of their election subject to the other provisions of the said Act and of the National Cadet Corps, Rules, 1948".

The motion was adopted.

12.1½ hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: Shri S. K. Patil.

Shri Surendranath Dwivedy (Kendrapara): Sir, before the hon. Minister moves his motion, I would like to draw your attention to one matter. You told us that the question relating to the prices of sugar will be taken up this week. But in the agenda for this week announced by the Government there is no mention of that.

Mr. Speaker: On a motion by the Government itself?

Shri Surendranath Dwivedy: Yes, Sir, that is what you gave us to understand.

Mr. Speaker: I will find out. The hon. Minister will take note of what he has said.